

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 556/99

Date of Order : 17.6.99

BETWEEN :

B.V.Ramanaiah .. Applicant.

AND

1. The Senior Superintendent of Post Offices, Prakasam Division, Ongole.
2. The Assistant Superintendent of Post Offices, Kandukuru Sub Division, Kandukuru.
3. The Post Master, Kannigiri Head Post Office, Kannigiri.
4. The Chief Post Master General, AP, Circle, Hyderabad.
5. The Director General, Dept. of Posts, New Delhi. .. Respondents.

Counsel for the Applicant .. Mr.K.Venkateswara Rao

Counsel for the Respondents .. Mr.B.N.Sharma

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.B.N.Sharma, learned standing counsel for the respondents.

2. The applicant in this OA was aggrieved by the impugned order No.A1/Re-ED/3-94 dated 17.3.94 issued by R-1 read with Lr.No.pF/EDMC/Kodigumpala dated 11.2.99 issued by R-2 whereby the allowances has been reduced with retrospective effect from the date of joining the service i.e. from 30.6.89 and direct to refund the excess amount recovered from him towards the alleged excess amount with consequential benefits.

3. The learned counsel for the applicant relies on the judgement in OA.1443/95 decided on 29.11.95 (A-4) to state that the revised allowances can be effected only from the and date of issue of the order not earlier to that.

4. We fully ~~feel~~ agree with the above submission. Hence the following direction is given :-

The revised allowances shall be effect ⁱⁿ only from the date of issue of the order dated 17.3.94. The amount if earlier balance any recovered shall be refunded to the applicant within 3 months from the date of receipt of a copy of this order.

5. The OA is ordered accordingly at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)

Member (Judl.)

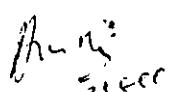
17.6.99


(R. RANGARAJAN)
Member (Adm.)

Dated : 17th June, 1999

(Dictated in Open Court)

sd



1ST AND 2ND COURT

COPY TO:-

1. H.D.H.N.J
2. H.H.R.P. M.(A)
3. H.B.S.J.P. M.(J)
4. D.R.(A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. D.S. JAI PARAMESWAR
MEMBER (J)

ORDER: 17-6-99

ORDER / JUDGEMENT

MA. / P.A. / C.P. No.

in
OA. No. 556/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED:

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS

S.R.R

